

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1518

ANSWERED ON:03.05.2016

Illegal Arms

Devi Smt. Rama;Khaire Shri Chandrakant Bhaurao

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal trade and manufacturing of arms/weapons have been reported in the country;

(b) if so, the details of illegal arms, weapons seized/confiscated and persons arrested for involvement in the said activities along with the action taken against them during the said period, State-wise; and

(c) the details of directives issued by the Government to the States and the Police Departments to stop such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): No such specific inputs are available. However, the details of cases relating to unlicensed, licensed, other arms and ammunitions seized; and persons convicted/ arrested etc., state-wise, are at Annexure – I and Annexure – II respectively.

(c): The compliance of various provisions of the Arms Act is the responsibility of all concerned in particular the State Governments/UTs. There are provisions under the Arms Act to take punitive action against

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those who violate the Act. Further, Central Government wherever necessary issues directions to the State Government/UTs for strict compliance of the Arms Act. The Act has elaborate provisions, under Section 19 to 25 to curb illegal trade in arms. In addition to the State Police Authorities, Personnel of the Central Arms Police Forces have also been empowered to search and seize arms, illegally held/traded by any person.
